[श्रीकें ० के ० शाह]

हो गया। वह एवार्ड कारपोरेशन ने मान्य नही किया है। According to the award of the 7th June, 1969, payment has been made. According to that award, nothing remains due. It is not the contention of the Corporation that according to the award of the 7th June, 1969, anything is due.

श्री एस० डी० मिश्रः मैं कारपोरेशन की ग्रांर से नही बोलता। ग्रौर म्यनिसिलपल कमेटी की भ्रोर से भी नहीं बोजता। मैं कहता हं कि वह सीधा सा जवाब क्यों नही देने एज ए मिनिस्टर कि एक फैसला हम्रा श्रौर वह फैमला यह है। श्राप कफ्यजन क्रियेट करना चाहते है।

श्री के० के० साह: मै कन्पयुज नहीं क्रियेट करता। यह हो गया है और यह ग्राप के मामने रखा है।

MR. DEPUTY CHAIRMAN right, that is enough, I think. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

THE DRUGS AND COSMETICS (SECOND AMENDMENT) RULES, 1970

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOP-MENT (SHR1 K. K. SHAH): Sir, I beg to lay on the Table, under section 38 of the Drugs and Cosmetics Act, 1940, a copy of the Ministry of Health, Family Planning, Works, Housing and Development (Department of Health) Notification S.O. No. 2008, dated the 26th May, 1970 (in English and Hindi), publishing the Drugs and Cosmetics (Second Amendment) Rules, 1970. [Place in Library see No. L.T.-3892/70].

Annual Report and Accounts (1968–69) of the National Mineral DEVELOPMENT CORPORATION LTD. AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS, AND MINES METALS (SHRI NITI RAJ AND SINGH CHAUDHARY): Sir, I bet to lay on the

Table, under sub-section;1) of section 619A of the Companies Act, 1956, a copy each of the following papers (in English and Hindi):-

- (i) Eleventh Annual Report and Accounts of the National Mineral Development Corporation Limited, New Delhi, for the year 1968-69, together with the Auditors' Report on the Accounts.
- (ii) Review by Government on the working of the Corporation

[Place in Library. See No. LT-3922/70 for (i), and (ii).]

NOTIFICATIONS UNDER THE CUSTOMS Аст, 1962

THE DEPUTY MINISTER IN THE INISTRY OF FINANCE (SHRI MINISTRY K. R. GANESH): Sir, I beg to lay on the Table, under section 159 of the Customs Notifications (in Figlish and Hindi) of the Ministry of Finance (Department of Revenue and Insurance)—

- (i) Notification G.S.R. No. 1033, dated the 11th July, 1970, together with an Explanatory Memorandum thereon.
- (ii) Notification G.S.R. No. 1095, dated the 25th July, 1970, together with an Explanatory Memorandum thereon.

[Placed in Library. See No. L.T.-3966/70] for (i) and (ii)].

ANNOUNCEMENT RE ARREST OF SHRI SURAJ PRASAD

MR. DEPUTY CHAIRMAN: I have to inform Members that I have received the following telegram dated the 9th August, 1970, from the Sub-divisional Magistrate, Dumraon:

"Shri Suraj Prasad, M.P. has been 9th August at arrested to-day, the 11-20 a.m. under section1 151 Cr. P.C. while going to commit cognisable offence, i.e. criminal trespass, with purpose to forcibly occupy private land which might have led to serious clash."